

(Rs. in crores)

Scheme	2007-08	2008-09	2009-10
DDRS	70.00	79.00	79.00
ADIP	70.00	70.00	70.00
NI	49.00	49.00	49.00
NHFDC	7.00	9.00	9.00
SIPDA	18.00	20.00	20.00
Incentive Scheme	0.00	15.00	15.00

(c) to (e) Several measures are in place for effective monitoring of the utilization of the allocated funds in the disability sector, which includes inspection and review of the functioning of the grantee organizations, obtaining their periodic progress report, audited statement of accounts, utilization certificates etc.

**Welfare of trans-gender people, drug addicts etc.**

883. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government proposes to constitute a Welfare Board to address the concerns of trans-gender people, people with different sexual preferences, injectable drug users and those infected with HIV/AIDS;

(b) if so, the details thereof;

(c) if not, the reason therefor; and

(d) the steps taken by Government to suitably amend the Immoral Traffic (Prevention) Act in order to ensure respectability and an end to harassment of those with different sexual preferences and also to grant them sexual minority status?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) At present there is no such proposal.

(b) Does not arise in view of (a) above.

(c) National AIDS Control Organisation (NACO) implements the "Targeted Intervention Programme" under National AIDS Control Programme. This Programme focuses on primary prevention of HIV/AIDS and Sexually Transmitted Infections (STIs) with high risk groups namely female sex workers (FSW), Injecting Drug Users (IDUs) and Men who have sex with Men (MSM), and high risk men, namely migrants and truckers.

- (d) At present there is no such proposal.

#### Scheme of welfare of Safai Karamcharies

884. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the schemes available for the welfare of the Safai Karamcharies; and  
(b) the details of caste-wise break up of Safai Karamcharis?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) National Safai Karamcharis Finance and Development Corporation (NSKFDC) is a Public Sector Enterprise under the "administrative control of the Ministry. The objective of NSKFDC is to promote socio-economic upliftment of Safai Karamcharis/Scavengers and their dependents by way of providing financial assistance at concessional rates of interest for any income generating activity through out the country through the State Channelising Agencies (SCAs).

NSKFDC also provides technical and professional training, quality control, technology up-gradation, and common facility centers for carrying out sanitation works.

The details of the various schemes/programmes being run by NSKFDC for social and economic upliftment of the Safai Karamcharis & their dependents through State Channelising Agencies (SCAs) across the country are given below:-

Sl. No.	Name of the Scheme	Sanctioning Limit	Rate of Interest	
			NSKFDC to SCA	SCA to Beneficiary
1	2	3	4	5
1.	General Term Loan Scheme Utilization Period: 90 days Moratorium Period: 6 months Repayment Period: 5 Years	Upto Rs. 10.00 lac	3%	6%
2	Mahila Adhikarita Yojana (MAY) Utilization Period: 90 days Moratorium Period: 6 months Repayment Period: 5 Years	Upto Rs.50000/-	2%	5%
3 .	Micro Credit Finance (MCF) Utilization Period: 90 days	Upto Rs.30000/-	2%	5%